

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CLOR No. 01/2019

CIS No. 10/2019

CBI Vs. Anand Joshi

RC No. 13(A)/2016/ACB

u/s: 120B IPC & 13(2) r/w 13(1)(d) of P.C. Act

29.07.2020

*Case file is taken up through Video Conferencing hosted by Mr. Pankaj Sanwal, Personal Assistant to this Court, in reference to the **Order No. Power/Gaz./RADC/2020/E-6836-6919 dated 14.07.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi.***

Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305/RG/DHC/2020 dated 21.05.2020, No. R-1347/DHC/2020 dated 29.05.2020, No. 16/DHC/2020 dt. 13.06.2020, No. 22/DHC/2020 dt. 29.06.2020 and No. 24/DHC/2020 dt. 13.07.2020.

Present: Mr. M. Saraswat, PP for CBI with *Pairvi* Officer SI Ashok.

Mr. Dhanesh Kumar, Reader and Mr. Narender Kumar, Ahlmad of this Court have also joined through Cisco Webex Meetings

App.

Learned PP for CBI heard further for more than an hour, who has sought some more time to address the court queries after going through the statements of the accused and witnesses recorded during investigation.

Submission is allowed.

Put up for further submissions of learned PP and consideration of the Closure Report now on **06.08.2020**.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the order sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader as and when physical functioning of the courts is resumed.

Order has been dictated on phone to Mr. Pankaj Sanwal, Personal Assistant.

SANTOSH Digitally signed
by SANTOSH
SNEHI SNEHI MANN
MANN Date: 2020.07.29
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(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND:29.07.2020

PS

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CIS No. 426/2019
CBI Vs. Vivek Yadav
RC No. 26A/2019/CBI/ACB/New Delhi
u/s: 7(A) of P.C. Act

29.07.2020

*Case file is taken up through Video Conferencing hosted by Mr. Pankaj Sanwal, Personal Assistant to this Court, in reference to the **Order No. Power/Gaz./RADC/2020/E-6836-6919 dated 14.07.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi.***

Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305/RG/DHC/2020 dated 21.05.2020, No. R-1347/DHC/2020 dated 29.05.2020, No. 16/DHC/2020 dt. 13.06.2020, No. 22/DHC/2020 dt. 29.06.2020 and No. 24/DHC/2020 dt. 13.07.2020.

Present: Mr. M. Saraswat, PP for CBI with *Pairvi* Officer SI Ashok Kumar.

None for the accused Vivek Yadav.

Mr. Dhanesh Kumar, Reader and Mr. Narender Kumar, Ahlmad of this Court have also joined through Cisco Webex Meetings App.

Reader has reported in writing that he has received a message on his phone through *Whatsapp* from the defence counsel Mr. Siddharth that he is out of station at Fatehabad, Haryana to attend some ceremony and that he is not having the file with him.

In view of the message received, matter is adjourned for scrutiny of documents in compliance of Section 207 Cr.P.C and appearance of the accused along with his defence counsel through Video Conferencing now on **11.08.2020**.

Accused and his counsel be informed telephonically by the Reader and Pairvi Officer SI Ashok Kumar.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the order sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader as and when physical functioning of the courts is resumed.

Order has been dictated on phone to Mr. Pankaj Sanwal,
Personal Assistant.

SANTOSH
SNEHI MANN

Digitally signed by
SANTOSH SNEHI
MANN
Date: 2020.07.29
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(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND:29.07.2020

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